

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.3123 of 2023**

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Bimal Kumar Mishra

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Akshansh Ankit, Advocate  
Mr. Prakash Kumar, Advocate  
For the Respondent/s : Mr. Anjani Kumar (AAG-4)

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**CORAM: HONOURABLE THE CHIEF JUSTICE**

**and**

**HONOURABLE MR. JUSTICE MADHURESH PRASAD**

ORAL ORDER

**(Per: HONOURABLE THE CHIEF JUSTICE)**

4      28-04-2023

The petitioner is concerned with a link road between Village Kumardih to Gidhaur in the district of Jamui. The petitioner submits that the link road has been sanctioned and a contractor awarded the work but nothing has happened till date.

The learned Additional Advocate General on instructions submits that there is an encroachment case filed and the property is a public land from which certain trees have to be removed. In any event, we shall be apprised of the present stage



of the work by a proper affidavit within a period of four weeks.

Post on 23.06.2023.

**(K. Vinod Chandran, CJ)**

**(Madhuresh Prasad, J)**

P.K.P./Anushka

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